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ITEM NO.10

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8958-8959/2011

(From the judgement and order dated 30/07/2010 in FAO No.38/2010,CM No.691/2010 of The HIGH COURT OF DELHI AT N. DELHI)

RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

SMT.SUSHILA BAJAJ

Respondent(s)

(With appln(s) for permission to place addl. documents on record and office report) (For final disposal)

WITH SLP(C) NO. 8599 of 2011

(With appln(s) for permission to file additional documents, prayer for interim relief and office report) (For final disposal)

Date: 29/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Ms. Charu Mathur,Adv.

For Respondent(s) Ms. Aditi Mishra, Adv.
Mr. Vikas Mehta,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the respondent, list after six weeks.

(NAVEEN KUMAR)
COURT MASTER

(S.S.R. KRISHNA)
COURT MASTER